

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.114/20

PS : Paschim Vihar

State Vs. Sonu

U/s. 323/308/341/354/452/506/509/34 IPC

28.05.2020

This is an anticipatory bail application on behalf of applicant/accused Sonu u/s. 438 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Sanjeev Sharma, Ld. Counsel for applicant/accused.
Sh. Lovish Seth, Ld. Counsel for complainant.
IO/ASI Kuldeep, PS Paschim Vihar (East).

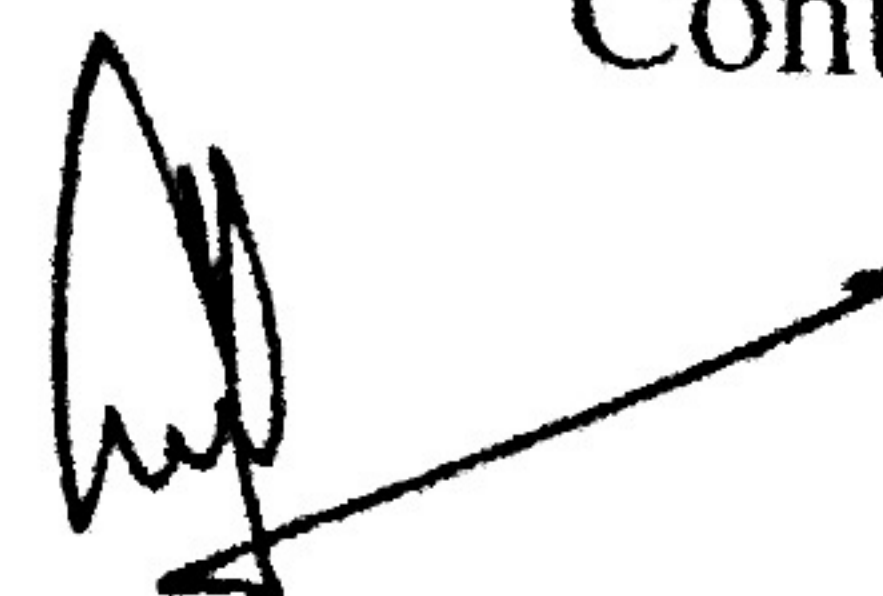
IO filed reply to the bail application. Same is taken on record.

I have heard arguments from both sides and perused the bail application.

It is argued on behalf of applicant/accused that main accused Sonu has been granted bail. Present applicant Sonu is not named in the FIR, therefore, he be admitted to bail for the offence of accused.

Per contra, bail order opposed on behalf of Ld. Counsel for complainant as well as IO and Ld. State Counsel on the ground that weapon of offence has not been recorded yet. Custodial interrogation is required.

Contd...



-2-

In view of the facts and circumstances of the case and the gravity of offence, I find no reason to grant bail to the applicant/accused. Hence, bail application is dismissed. Nothing expressed herein shall tantamount to be an expression of opinion on the merits of this case.

Application disposed off accordingly.


(**POORAN CHAND**)
ASJ-02/West/Delhi
28.05.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1114
FIR No. 09/2020
PS : Tilak Nagar
State Vs. Arvind @ Keshav
U/s 392/397/34 IPC & 25 Arms Act**

28.05.2020

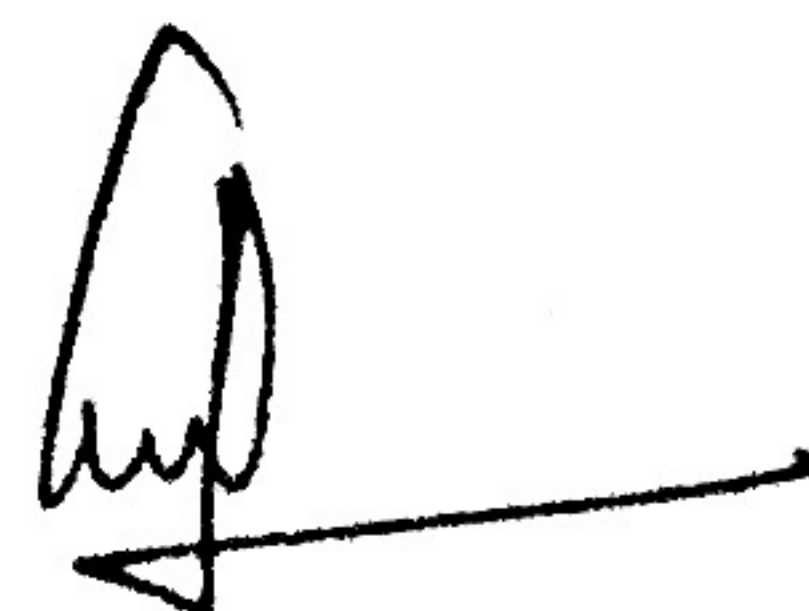
This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Arvind @ Keshav.

Present : Sh. Girish Giri, Ld. Addl. PP for State.
Sh. Manoj Singh, Ld Counsel for the
applicant/accused through Whatsapp Video Call.

The present application is to be heard through CISCO Webex, however, there was some problem in CISCO Webex and hence, the Ld. Counsel for applicant was heard through Whatsapp Video Call with speaker on.

I have heard arguments from both the sides and perused the reply.

By way of this application, applicant is seeking interim bail of 45 days on the ground that after his arrest, his second child was born and he could not see his second child since his arrest. It is also argued that two co-accused have already been enlarged on bail and on the ground of parity, he may be released on bail. Another ground raised is that applicant is lodged in Central Jail, Rohini where many undertrial prisoners have infected with COVID-19 and he may



also get infected with the same. It is, therefore, prayed that on humanitarian grounds also, applicant may be released on interim bail.

Per contra, Ld. State Counsel has opposed the bail application on the ground that ground taken by the applicant is no ground for seeking interim bail. Further, it is not an urgent ground for moving present application.

I have considered rival arguments.

Considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

7/38.

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No. 93/2020
PS : Paschim Vihar
State Vs. Lakhan
U/s 376/506 IPC**

28.05.2020

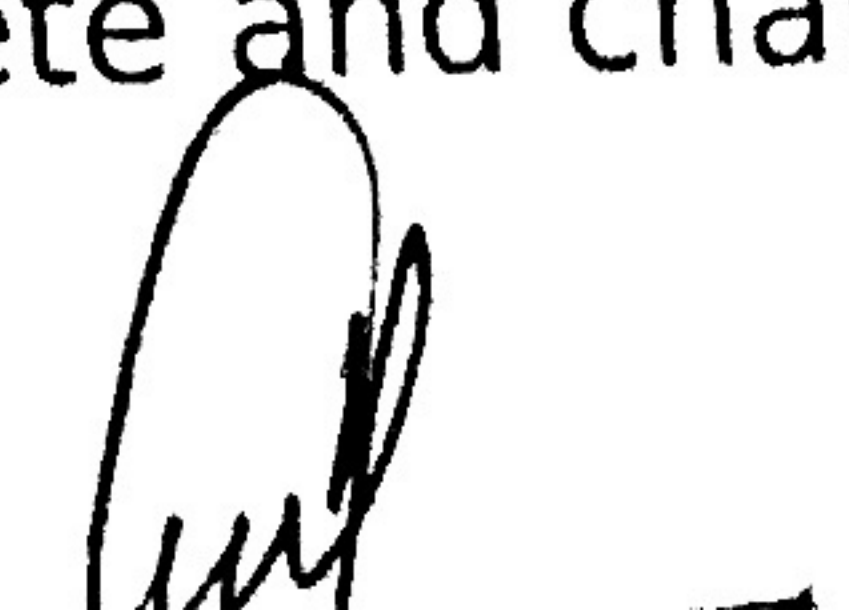
This is the application U/s 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State.
Complainant in person.
Sh. Rajiv Mohan, Ld Counsel for the
applicant/accused through Whatsapp Video Call.
IO WSI Anita in person.

The present application is to be heard through CISCO Webex, however, there was some problem in CISCO Webex and hence, the Ld. Counsel for applicant was heard through Whatsapp Video Call with speaker on.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that he is innocent and the allegations levelled by the complainant are false and fabricated. It is further argued that there is a delay of two years in lodging the FIR. It is further argued that as per allegations physical relations were made between complainant and applicant from July 2018 and lastly in September, 2019, however, during all this time, she did not inform her husband and only in February, 2020, the present FIR was lodged. It is further argued that investigation is complete and chargesheet



has been filed and no fruitful purpose would be served in keeping the accused behind bar. It is further submitted that applicant is ready to abide by any condition imposed by this court in case he is granted bail. It is, therefore, prayed that applicant may be released on bail.

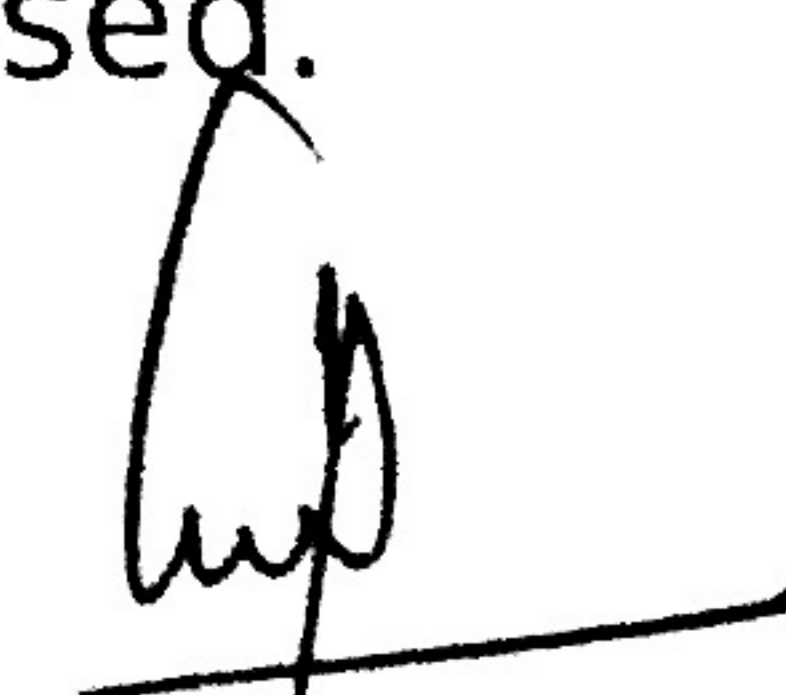
Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are very serious in nature. It is further argued that applicant has taken advantage of the loneliness of the victim and made physical relations with her and threatened her. Out of social stigma and threat given by the applicant, victim did not tell about the incident to anyone.

To counter the above arguments, Ld. Counsel for applicant argued that applicant belongs to Etah, UP and was residing as a tenant in the house of complainant and hence, there was no possibility that he could threaten the complainant. Even there is not a 100 no. call made by the complainant.

I have considered rival arguments as well as the written submissions filed on behalf of applicant.

Considering the facts and circumstances of the case and the serious allegations against the applicant, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.318/18

PS : Patel Nagar

State Vs. Raj Kumar Ram

U/s. 186/353/307/147/148/149/34 IPC & 27 Arms Act.

28.05.2020

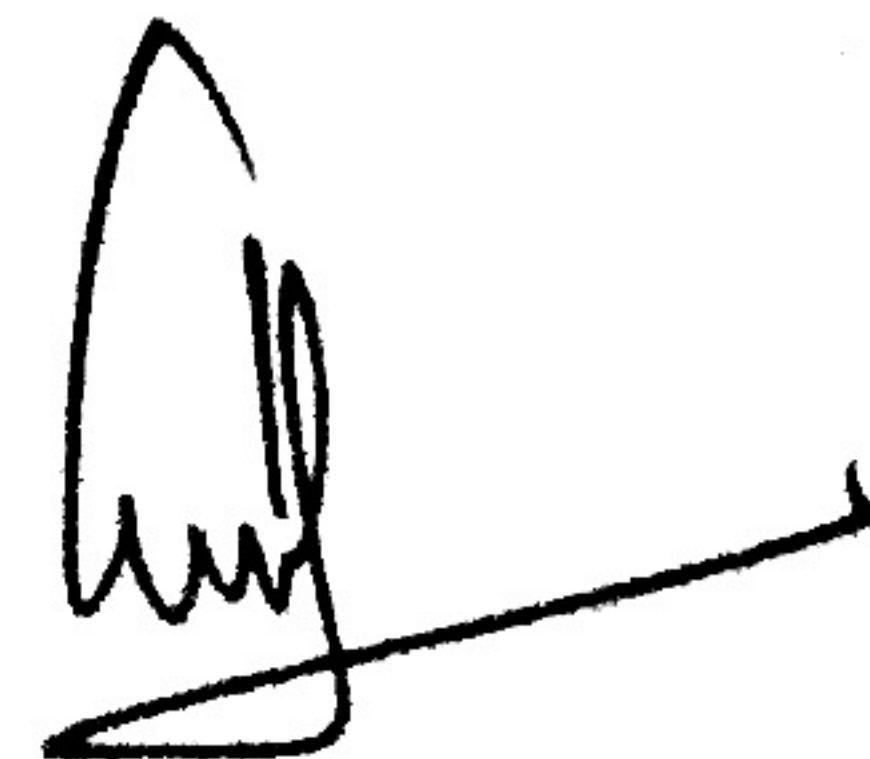
This is the interim bail application on behalf of applicant/accused.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Prashant Yadav, Ld. Counsel for applicant/accused.

Reply filed on behalf of IO.

At this stage, Ld. Counsel for applicant/accused seeks to withdraw this bail application.

In view of the submissions made by Ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.



(POORAN CHAND)

ASJ-02/West/Delhi

28.05.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.267/15

PS : Nihal Vihar

State Vs. Azad Khan @ Salman Umesh @ Nonu

u/s. 392/397/34 IPC

28.05.2020

This is the bail application on behalf of applicant/accused
Azad Khan.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Narender Kumar, Ld. Counsel for applicant/accused
alongwith Ms. Anita, Mother of applicant/accused.

Reply filed on behalf of IO. Same is taken on record.

R
Record perused. Record speaks that in this case proceedings
u/s. 82/83 Cr.PC have been initiated against the applicant/accused and his
production warrant was issued but during that time the work of the court
was suspended and accused could not be produced before this court.

Record also speaks that surety bond has also been forfeited.

29/6
Hence, prayer sought in the present application cannot be allowed to the
effect that accused is on bail in this case as coercive methods has already

Contd...



been issued to secure the presence of accused as trial is pending before this court and case is fixed for 29.06.2020. Hence, in view of the above reasons, application is dismissed before devoid of merit.



(POORAN CHAND)

ASJ-02/West/Delhi

28.05.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

Video Conferencing

FIR No.48/2008

PS : Jama Masjid

State Vs. Mohd. Wassi and ors.

U/s. 399/402/307 IPC

For J. P. Pahu

28.05.2020

This is an application on behalf of applicant/accused Shahjad Akhtar @ Sajjad seeking directions to jail superintendent, Central Jail, Jaipur to the effect that the applicant is on bail in the above case.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. R.P. Tyagi, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Since the above mentioned case is pending before this court and report from the Ahlmad called to the effect whether accused named above is on bail in this case or not. As per report of Ahlmad, accused is on bail in this case.

In view of the report, present application is disposed off with the direction to Superintendent, Central Jail, Jaipur that accused is on bail

Contd...

[Signature]

ra

-2-

in the above mentioned case and has no objection if accused is released in case FIR no. 535/2019, u/s. 380/454 IPC, PS Jawahar Nagar, if not wanted in any other case. Copy of this order be given to Ld. Counsel for applicant dasti, as prayed and another copy be sent to Superintendent, Central Jail, Jaipur for information and compliance.


(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

A

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No.12/19
PS : Rajouri Garden
State Vs. Sanjay
U/s. 376/342/506 IPC**

28.05.2020

This is the fresh interim bail application on behalf of applicant/accused Sanjay.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Alamine, Ld. Counsel for applicant/accused.

30/5
The bail application moved for grant of interim bail on the medical ground but no medical record is annexed with this application.

Ld. Counsel for applicant seeks two days time to file the medical record. Allowed.

Put up for consideration on 30.05.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

(A)

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.322/18

PS : Khyala

State Vs. Vinod Bhati

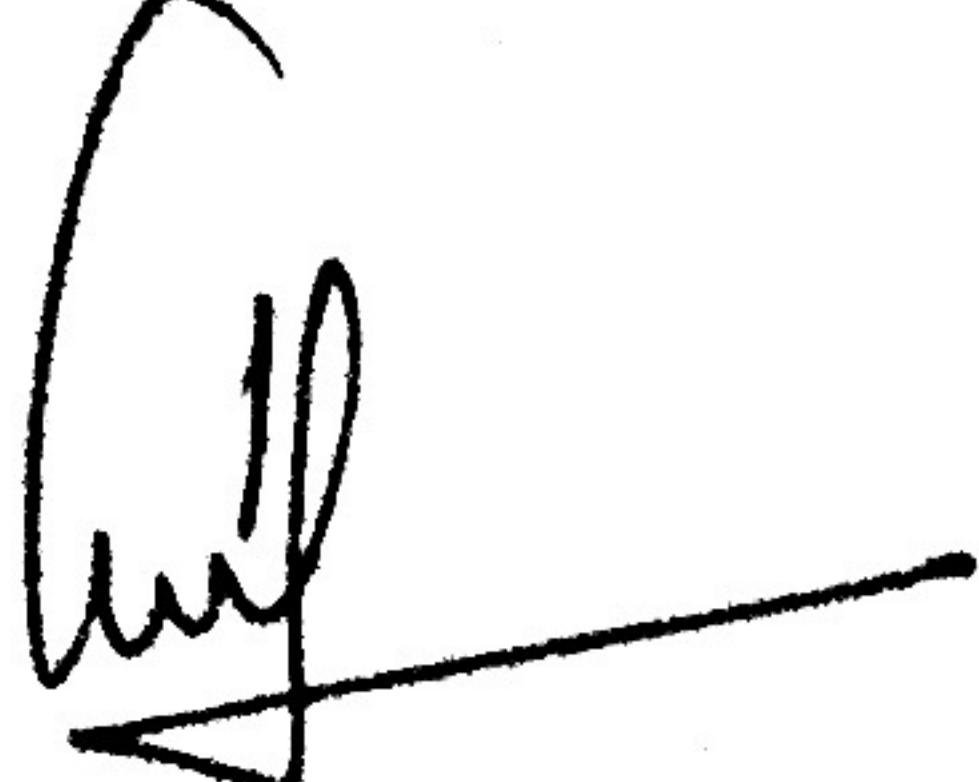
U/s. 302/307/34 IPC

28.05.2020

This is the application for extension of interim bail application on behalf of applicant/accused Vinod Bhati u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. M.A. Hussain, Ld. Counsel for applicant/accused.
Reply of the bail application filed on behalf of IO.
Ld. Counsel for applicant/accused is not ready for arguments and seeks adjournment. Allowed.

At the request of Ld. Counsel for applicant/accused, put up on 30.05.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

ap
1

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No.6/15

PS : Vikas Puri

State Vs. Fafkhruddin @ Fakku

U/s. 452/323/354/354B/34 IPC & 8 POSCO

28.05.2020

This is the bail application on behalf of applicant/accused
Fafkhruddin @ Fakku u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Ms. Anjulata, Ld. Counsel for applicant/accused.
IO/SI Vishal Tiwari, PS Vikas Puri.

IO filed reply.

Part arguments heard.

At this stage, Ld. State Counsel submits that offence of
POSCO Act is also there in this case. Hence, notice of this application is
required to be sent to victim/complainant.

In view of the submissions made by Ld. State Counsel, let the
notice be issued to victim/complainant through IO for next date.

Put up this bail application on 01.06.2020.

11/6

6/12/18 222

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.612/18

PS : Tilak Nagar

State Vs. Emeka Emmanuel

U/s. 21/25 NDPS Act

28.05.2020

This is the third bail application on behalf of applicant/accused u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Ravinder, Ld. Counsel for applicant/accused.
IO/ASI Rajender Singh in person.

IO filed reply.

Part arguments heard.

3/6 At this stage, Ld. Counsel for applicant seeks adjournment on the ground that he has to file certain documents in support of his arguments and sought short adjournment. Allowed.

At the request of Ld. Counsel for applicant/accused put up for further arguments on 03.06.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

Video Conferencing

FIR No.57/11

PS : Khyala

State Vs. Arvind Azad

U/s. 302/364/365/201 IPC

28.05.2020

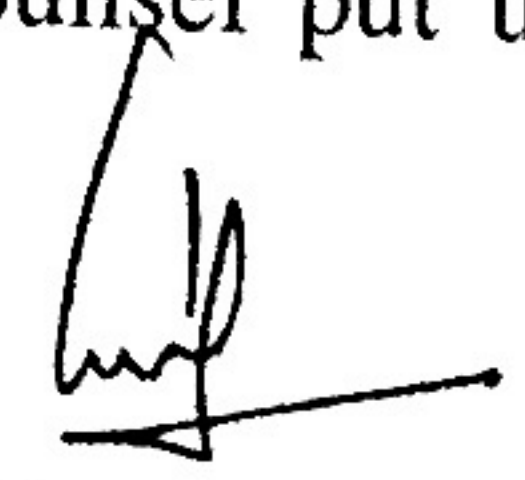
This is the bail application on behalf of applicant/accused
Arvind Azad u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. A.K. Prasanna, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel
for applicant/accused has made whatsapp video call on the mobile of
Ahlmad of this court and speaker of the mobile was on and in the presence
of Ld. State Counsel arguments heard.

Ld. counsel for applicant/accused submits that accused has
been granted interim bail for 30 days in view of the fresh directions given
by the High Powered Committee of Hon'ble High Court today itself and
requests for longer date after 4 weeks as it is regular bail application.

In view of the submissions of Ld. Counsel put up this bail
application on 04.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi

4/7

6/12/18

(3)

Page No.

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

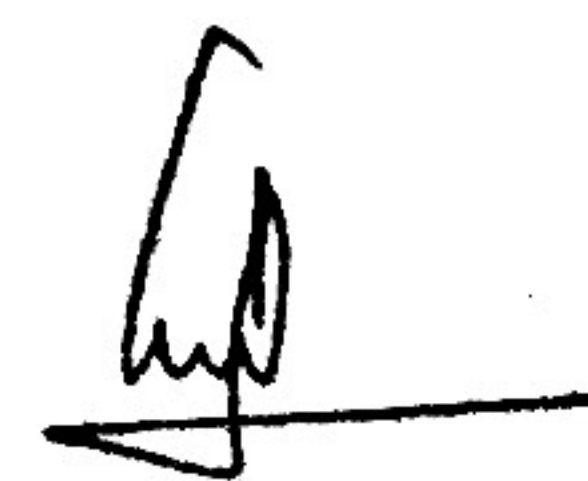
**FIR No. 105/2020
PS : Paschim Vihar
State Vs. Mujaffar Alam @ Babu
U/s 363 IPC and 8 & 12 POCSO Act.**

28.05.2020

Present : Sh. Girish Giri, Ld. Addl. PP for State
Accused is not present.
IO not present.

This is the chargesheet pertaining to the court of
Ms. Vrinda Kumari, Ld. ASJ-07 (POCSO), Tis Hazari Courts,
Delhi.

Let this file be put up before the concerned court
on 06.06.2020.



**(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No.105/17

PS : Khyala

State Vs. Prem Prakash @ Babu @ Pappu

U/s. 376 IPC, 4/6 POSCO, 4/5/6 ITP Act.

28.05.2020

This is the 2nd bail application on behalf of applicant/accused
Prem Prakash u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. A.K. Srivastava, Ld. Counsel for applicant/accused.

Part arguments heard.

At this stage, Ld. State Counsel submits that offence of
POSCO Act is also there in this case. Hence, notice of this application is
required to be sent to victim/complainant.

In view of the submissions made by Ld. State Counsel, let the
notice be issued to victim/complainant through IO/SHO for next date.

Put up this bail application on 06.06.2020.

(POORAN CHAND)

ASJ-02/West/Delhi

28.05.2020

0/6

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

Video Conferencing

FIR No.334/19

PS : Nangloi

State Vs. Deepak Kumar

U/s. 328/376D/384/34/506 IPC

28.05.2020

This is the interim bail application on behalf of applicant/accused Deepak Kumar u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Kuldeep Mansukhani, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

2/6
Prior to addressing the arguments by Ld. Counsel for applicant/accused named above, Ld. State Counsel straightaway argued that for the offence u/s. 376D IPC the notice to the victim/complainant is necessarily required as per mandate of law.

Ld. Counsel for applicant/accused submits that he has no objection if the said notice be issued to the complainant.

Contd...



-2-

In view of the submissions made above, let the notice be issued to victim/complainant through IO/SHO for 02.06.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020